

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

3.

**C.P.(IB)/15(MB)/2021**

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.11.2022**

NAME OF THE PARTIES:

Central Bank of India

v/s

Sahara Hospitality Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Jonathan Jose i/b Argus Partners, Ld. Counsel for the Financial Creditor present. Mr. Sandeep Bajaj a/w Mr. Aditya Chopra, Ms. Aakanksha Nehra and Mr. Asav Rajan, Ld. Counsel for the Corporate Debtor present.
2. The Counsel for the Corporate Debtor submits that a Scheme of Compromise and Arrangement is under consideration vide CP(CAA)/134/2022 in CA(CAA)264/2021. While allowing the first motion Application [CA(CAA)264/2021], this Court ordered that -  
“In exercise of powers conferred under Section 230 of the Companies Act, 2013 read with Rule 11 of the National Company Law Tribunal Rules, 2016, we direct that in the meantime, the Secured Financial Creditors of the Applicant Company shall not take coercive steps with respect to their respective contractual terms dues claims and rights until the said Scheme of Compromise and Arrangement is considered by and this Tribunal after the said Meeting is conducted in terms of the present order”.
3. In view of the order dated 10.03.2022 by this Court, list this matter for further consideration on **03.01.2023** along with CP(CAA)/134/2022.

Sd/-

**MANOJ KUMAR DUBEY**  
Member (Technical)

Sd/=

**KISHORE VEMULAPALLI**  
Member (Judicial)

16.11.2022 / pvs